

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-317**  
IB-1874(ND)/2019

**IN THE MATTER OF:**

M/s. Anurautan Textiles Pvt. Ltd.

Vs

M/s. Sarveshwar Creations Pvt. Ltd.

....Applicant

....Respondent

**SECTION**

Under Section 9 of IBC, 2016

Order delivered on 20.09.2019

**CORAM:**

**MS. INA MALHOTRA,  
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. C.S. Gupta

For the Respondent :

**ORDER**

Affidavit of service has been filed by the Operational Creditor deposing that the CD has been duly served vide speed post as well as by e-mail. None is present on behalf of the CD, neither was anyone present on the last date of hearing. They are proceeded ex-parte. To come up for argument on 10.10.2019

**(SUMITA PURKAYASTHA)  
MEMBER (T)**

  
**(INA MALHOTRA)  
MEMBER (J)**

SLM